

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2384
ANSWERED ON:11.03.2015
RISE IN CASES OF CORRUPTION
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Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether there is steep rise in cases of corruption in the country;
- (b) if so, the details of corruption cases registered by the Central Bureau of Investigation (CBI) in various States during the last three years;
- (c) the number of corruption cases in which investigation has been completed and the number of cases in which action has been taken/post investigation and the number of cases in which investigation is still going on;
- (d) the number of officers, employees and other persons against whom action has been taken in this regard; and
- (e) the steps taken by the Government to root out corruption in the country?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

(a) & (b): Investigation and registration of corruption cases in the country are being done by the various investigating agencies at the Centre and in the States, namely, the Central Bureau of Investigation (CBI), the State Police, State Anti Corruption Bureaus, State Lokayuktas and others.

In so far as the CBI is concerned, it has registered 703, 649, 611 and 56 cases under the Prevention of Corruption Act, 1988 during the last three years i.e. 2012, 2013, 2014 and 2015 (upto 31.01.2015) respectively.

(c) & (d): The year-wise details of Cases are enclosed at Annexure. In these Cases, 10717 persons were involved as per FIR and charge sheets have been filed against 4253 persons.

(e): Fight against corruption is an ongoing process and the Central Government have taken several measures to combat corruption. These steps inter-alia, include:-

- I. Enactment of Lokpal and Lokayuktas Act, 2013;
- II. Enactment of Whistle Blowers Protection Act, 2011;
- III. Amendment of the Prevention of Corruption Act, 1988;
- IV. Enactment of Right to Information Act, 2005;
- V. Issue of instructions by Central Vigilance Commission (CVC) asking the organizations to adopt 'Integrity Pact' in major Government procurement activities. State Governments have also been advised to adopt 'Integrity Pact' in major procurements;
- VI. Introduction of e-Governance and simplification of procedures;
- VII. Issue of Citizen Charters;
- VIII. Ratification of United Nations Convention Against Corruption (UNCAC) in 2011;

ANNEXURE

No. of PC Act Cases registered by CBI during last 03 years i.e 2012, 2013, 2014 and 2015 (upto 31.01.2015)

Year	No. of cases registered in which charge sheet has been filed	Out of col (2) cases no. of cases registered in which charge sheet has been filed	Out of col (2) cases no. of cases disposed off	Out of col (2) cases no. of cases ended in conviction	Out of col (2) cases no. of cases pending under investigation	Out of col (3) cases no. of cases ended in conviction
1	2	3	4	5	6	7
2012	703	489	99	57	58	30
2013	649	426	33	28	162	5

2012	703	489	99	57	58	30
2013	649	426	33	28	162	5

2014	611	210	12	7	382	0
2015	56	0	0	0	56	0
(upto 31.1.15)						
Total	2019	1125	144	92	658	35